

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
IB-748/ND/2022

**IN THE MATTER OF:**

M/s. Tata Capital Limited

**.....Applicant**

**Vs.**

Akash Goyal

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Savyasachi Sahai, Mr. Vishwajeet Singh  
Shekhawat, Adv.

For the Respondent :

For the Personal : Mr. Nikhil Jha, Adv.

Guarantor

**ORDER**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Personal Guarantor appears and submitted that Resolution Professional has already been appointed in respect of the Personal Guarantor vide order dated 24.08.2022 and Ld. Counsel also submitted that once a Resolution Professional has been appointed in another matter, no further proceeding can continue at this stage. Ld. Counsel on behalf of the Petitioner sought time to seek instructions from their client on this issue. Therefore, list the matter on **15.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**